

Court - I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 201, 202 and 200 of 2014 in
Appeal Nos. 110, 111 & 109 of 2014

Dated : 26th May, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

IA No. 201 of 2014 in
Appeal no. 110 of 2014

BSES Rajdhani Power Ltd.Appellant(s)
Versus
Delhi Electricity regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Ashish Gupta
Mr. Paresh Lal
Counsel for the Respondent(s): : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R.1

IA No. 202 of 2014 in
Appeal no. 111 of 2014

BSES Yamuna Power Ltd.Appellant(s)
Versus
Delhi Electricity regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Ashish Gupta
Mr. Paresh Lal
Counsel for the Respondent(s): : Mr. Nikhil Nayyar
Mr. Dhananjay Baijal for R.1

IA No. 200 of 2014 in

Appeal No. 109 of 2014

Tata Power Delhi Distribution Ltd. Appellant(s)
Versus
Delhi Electricity Regulatory Commission
..... Respondent(s)

Counsel for the Appellant(s): **Mr. C.S. Vaidnathan, Sr. Adv.**
Mr. Sakya Singha Chaudhuri
Ms. Prerna Priyadarshini
Ms. Shagun Jain

Counsel for the Respondent(s): **Mr. Nikhil Nayyar**
Mr. Dhananjay Bajjal for R.1

ORDER

IA No. 201, 202 and 200 of 2014
(Appl. for stay)

We have heard the learned counsel for the Appellant as well as the learned counsel for the State Commission.

As the prayer for grant of stay has strenuously been opposed by the learned counsel for the State Commission, we deem it appropriate to take up the main Appeal by fixing an early date in the month of July. In the meantime, we direct that no coercive action be taken as against the Appellants/Applicants. Accordingly, the I.A. is disposed of.

Post the main Appeals for final disposal on 18.07.2014. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 30.06.2014 after serving copy on the

other side. Thereafter, the learned counsel for the Appellants in all these Appeals are permitted to file the rejoinder, if any, after serving copy on the other side.

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson